

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

37. C.P. (IB)/1017(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 20.06.2024**

NAME OF THE PARTIES: - Mukesh Verma
IN THE MATTER OF
Clearwater Capital Partners
Singapore Fund Iv Private Limited
V/s
Mr. Vishwajeet Subhash Jhava

**Section: Rule 11 of NCLT, 2016, 95(1) of Insolvency and Bankruptcy
Code, 2016.**

ORDER

Adv. Priyanka Shetty, Adv. Arjun Amin and Adv. Ranjit Shetty appeared for the Petitioner. Adv. Vidit D. Kumat appeared for the Respondent/Personal Guarantor. Adv. Agam H. Maloo appeared for the Resolution Professional. It is seen from the record that vide order dated 02.05.2024, the last opportunity was granted to the Respondent to file reply within a period of two weeks subject to payment of Rs. 10,000 to be deposited in the “**Bharat Kosh**” and despite that neither reply has been filed nor the payment has been deposited by the Respondent till date. More time has been sought by the Counsel for the Respondent to file reply/objections.

Let the reply/objections against the RP report be filed within a period of two weeks subject to payment of **Rs. 20,000** to be deposited in the “**Bharat Kosh**”, failing which, the right to file reply/objections shall be forfeited. List the matter on **13.08.2024** for final hearing.

Sd/-

ANIL RAJ CHELLAN

Member (Technical)

SUSHIL

Sd/-

KULDIP KUMAR KAREER

Member (Judicial)